

Court-II

**Before the Appellate Tribunal for Electricity, New Delhi
(Appellate Jurisdiction)**

Appeal No. 168 of 2016 and IA No. 353 of 2016

Dated : 05th July, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

Sasan Power Ltd.

Versus

Central Electricity Regulatory Commission & Ors.

...Appellant(s)

...Respondent(s)

Counsel for the Appellant : Mr. J.J.Bhatt, Sr. Advt.
Mr. Vishrov Mukherjee
Mr. Janmali M.

Counsel for the Respondent(s) : Mr. M.G.Ramachandran
Ms. Poorva Saigal for R-3 to R-10 & R-15
Mr. Alok Shankar for R-11,
Mr. Sethu Ramalingam for R-1/CERC
Ms. Swpana Seshadri
Ms. Neha Garg for R-14
Mr. G.Umapathy for R-2
Mr. Ashok Rajan
Ms. Pragya Singh for R-3 (WRLDC)
Mr. Rajiv Srivastava for R-4 to R-7 (UPPCL)

ORDER

Learned Sr. counsel appearing for the appellant, Sasan Power Ltd., wishes to withdraw his appeal, namely Appeal No. 168 of 2016, the same is allowed to be withdrawn. Thus the appeal, being Appeal No. 168 of 2016, is hereby **withdrawn**.

No order as to costs.

IA No. 353 of 2016, for exemption from filing certified copy stands disposed of as being infructuous.

**(I. J. Kapoor)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**